



2026:AHC:56396

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2082 of 2026

Shreepal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Brijesh Kumar
Counsel for Opposite Party(s)	:	R.P.S. Chauhan, G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Brijesh Kumar, learned counsel for the applicant, Sri R.P.S. Chauhan, learned counsel for the informant and Sri Shatrughna Yadav, learned AGA for the State.

2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.219 of 2025, under Sections 191(2), 191(3), 190, 333, 115(2), 351(2), 131, 109, 110 BNS, Police Station Faizganj Behata, District Budaun, during pendency of the trial.

3. Learned counsel for the applicant submits, on the basis of general and omnibus allegation, applicant has been made accused in the present matter along with 41 others and even similarly placed co-accused Veeresh and Atul have been released on bail vide separate orders dated 08.01.2026 passed in Criminal Misc. Bail Application Nos.44766 of 2025 and 41953 of 2025 respectively.

4. He next argued, however, apart from the present case applicant is having criminal history of two other cases but his criminal history has been explained in the instant bail application.

5. He further submits, in the present matter, applicant is in jail since 03.10.2025.

6. Per contra, learned AGA as well as learned counsel for the informant opposed the prayer for bail and submits, due to the assault made by applicant and others as many as seven persons sustained injuries but they

could not dispute the fact that on the basis of general and omnibus allegation, all the accused have been made accused in the present matter and similarly placed two co-accused have been released on bail.

7. I have heard learned counsel for the parties and perused the record of the case.

8. However, as per allegation, applicant along with others made assault due to which seven persons sustained injuries but it reflects that in the FIR including applicant 41 persons are named and several were not named and on the basis of general and omnibus allegation, applicant has been made accused in the present matter.

9. Further, even co-accused Virresh and Atul have been released on bail by co-ordinate bench of this Court and as far as allegations are concerned case of applicant is at par with them.

10. Further, applicant is having criminal history of two other cases but his criminal history has been explained in the supplementary affidavit and in the present matter, he is in jail since 03.10.2025 i.e. for last more than five months.

11. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

12. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

13. Let the applicant - **Shreepal** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

14. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

15. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 17, 2026
S.A.